

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-813/ND/2020**

**IN THE MATTER OF:**

**M/s. Jaycee Castalloys Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Kiran Udyog Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 02.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Rajat Mittal and Mr. Nitish  
Kant Sharma, Advocates**

**For the Respondent/ Corporate-debtor : Mr. Pranshu Goel, CA**

**ORDER**

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Counsel for the corporate debtor has prayed time on health grounds. Two week's time has been granted for filing reply.

Post the matter to 02.12.2020.

-sd-

**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Anjula)